

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**DFR NO. 592 OF 2016**

**Dated: 30<sup>th</sup> March, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Sasan Power Ltd.**

**....Appellant (s)**

**Versus**

**Central Electricity Regulatory Commission & Ors.**

**....Respondent (s)**

**Counsel for the Appellant(s)**

**:**

**Mr. Vishrov Mukherjee**

**ORDER**

Learned counsel for the appellant is directed to deposit the deficit court fee. Learned counsel submits that the deficit court fee will be deposited within a week. On such deposit, Registry is directed to number the appeal and list it for admission on **18.04.2016**.

**(I.J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

ts/dk